

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201
C.P.(IB)/221(AHM)2022

Proceedings under Section 59 IBC

IN THE MATTER OF:

Nitin H Parikh Liquidator of Vadodara Securities Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/Liquidator : Mr. Nitin H Parikh, Adv.

For the Respondent :

ORDER

Learned liquidator in the matter appears personally and states that in his view Form-H is not required to file in case voluntarily liquidation.

A perusal of order dated 22.04.2024 reveals that directions were issued to the liquidator to form for Form-H as well as revised synopsis.

Today again submissions were made by the learned liquidator that Form-H is not applicable in case of voluntarily liquidation.

As per Regulation 38(3) of IBBI (Voluntary Liquidation Process) Regulation, 2017(as amended) filing of Form-H is mandatory upon completion of liquidation.

In our view of this is defiance of our orders. In view of the same this application is hereby dismissed, since incomplete.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)